

**Illegal colonies in Delhi**

403. SHRI RAM SHAKAL: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether any study has been conducted about illegal colonies located in rural areas of Delhi;
- (b) if so, the details thereof;
- (c) the steps taken by Government to legalize these illegal colonies, the details thereof; and
- (d) the funds allocated for the development of these colonies during the year 2019-20?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) A Committee headed by the Lieutenant Governor of Delhi, was constituted by Government of India to recommend the process for conferment or recognition of rights of ownership or transfer or mortgage of property and thereby creating opportunity for redevelopment of such areas in a planned manner. Based on the Report of the Committee, Regulations for conferring or recognising ownership or mortgage or transfer rights to the residents of unauthorised colonies have been notified by Delhi Development Authority (DDA) on 29th October, 2019, which are available at [https://dda.org.in/tendernotices\\_docs/may2018/ATT0000431102019.pdf](https://dda.org.in/tendernotices_docs/may2018/ATT0000431102019.pdf). This notification gives the detailed process, list of unauthorised colonies, applicable rates for different categories, etc., for conferment/ recognition of the ownership rights and also the list of 69 colonies inhabited by the affluent sections of the society, for which these Regulations will not be applicable.

- (d) The information is being collected.

**Shelter homes for urban homeless people in Gujarat**

†404. SHRI NARANBHAI J. RATHWA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state?

- (a) the quantum of funds released for Gujarat during the last three years for construction of shelter homes for urban homeless people and names of the schemes under which these funds have been released;

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†Original notice of the question was received in Hindi.